

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 494/MP/2026

Subject : Petition under Section 79 of the Electricity Act, 2003 seeking quashing of the 2 bills/invoices dated (i) 02.03.2026; and (ii) 01.04.2026 issued by the Central Transmission Utility of India Limited, cumulatively of Rs. 9,21,900/-, amongst other reliefs.

Petitioner : Adani Renewable Energy Holding Four Limited and Anr.

Respondents : Central Transmission Utility of India Limited and Anr.

Date of Hearing : **6.10.2026**

Coram : Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Hemant Singh, Advocate, Adani Renewable
Shri Lakshyajit Singh Bagdwal, Advocate, Adani Renewable
Ms. Lavanya Panwar, Advocate, Adani Renewable
Shri Devyanshu Sharma, Advocate, Adani Renewable
Shri Saksham Saxena, Advocate, Adani Renewable
Shri Dharmendra Singh, Advocate, Adani Renewable
Shri Nitesh Singh, Advocate, Adani Renewable
Shri Gandharv Garg, Advocate, Adani Renewable

Record of Proceedings

The learned counsel for the Petitioners submitted that the present Petition has been filed seeking quashing of the bilateral transmission bills/invoices dated (i) 02.03.2026; and (ii) 01.04.2026, issued by Respondent No.1, CTUIL, cumulatively of Rs. 9,21,900/- for the period from March 2026 to April 2026, upon Petitioner No. 1. The learned counsel submitted that the impugned bills/invoices for the bilateral transmission charges have been raised upon Petitioner No.1 despite the fact that its connectivity/GNA had not been operationalised or made effective by CTUIL.

2. After hearing the learned counsel for the Petitioner, the Commission directed as under:

(a) Admit and issue notice to the Respondents.

(b) The Respondents to file their replies, if any, within four weeks with a copy to the Petitioner, who may file its rejoinders, within three weeks thereafter.

3. The Petition will be listed for hearing on **19.11.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

